GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1702 ANSWERED ON:16.12.2013 CENTRAL ROAD FUND Chauhan Shri Sanjay Singh;Choudhary Shri Harish;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Joshi Dr. Murli Manohar;Mani Shri Jose K.;Roy Shri Arjun;Singh Shri Ijyaraj ;Singh Shri Rajiv Ranjan (Lalan)

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the criteria being adopted for allocation of funds to States for development of State roads under Central Road Fund (CRF) Scheme;

(b) the details of the proposals received and approved under the said scheme during the last three years and the current year, Statewise including Tamil Nadu and Kerala;

(c) the details of the CRF accruals and releases under the scheme during the said period, State-wise; and

(d) the details of the pending and rejected proposals, State-wise along with the reasons therefor and the time by which the remaining proposals are likely to be cleared?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) The funds for development of State roads under Central Road Fund (CRF) scheme are distributed to the States on the basis of 30% weightage to fuel consumption and 70% weightage to the geographical area of the States.

(b) The State-wise details of proposals received and sanctioned under CRF Scheme including from the State of Tamil Nadu and Kerala during the last three years and the current year are at Annexure-I.

(c) The State-wise details of accruals and releases under CRF Scheme during the last three years and the current year are at Annexure-II.

(d) Proposals submitted by the respective States under CRF schemes are approved in accordance with Central Road Fund (State Road) Rules, 2007, subject to overall availability of funds and inter-se priority of works. The proposals which are not sanctioned during a particular year are treated as returned unapproved.